

(d). The news-item referred to by the Hon'ble Member has been seen by the Government. The allegations of misuse of public money, irregularities in recruitment and bungling in admission were examined by the Indian Council of Agricultural Research but found to be baseless. Certain irregularities in the writing of confidential reports have however been noticed and these are being looked into.

[English]

Suggestion by FICCI for Insurance Fund

3658. SHRI K.V. SHANKARAGOWDA: Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Federation of Indian Chambers of Commerce and Industry has suggested to Government that there is urgent need to set up an insurance fund to provide assistance to workers rendered unemployed due to closure, scrapping or modernisation of industrial units ; and

(b) if so, the reaction of Government thereon ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) The proposal is under examination.

Safeguard of Indians going to Gulf Countries for Employment

3659. SHRI AMARSINH RATHAWA: Will the Minister of LABOUR be pleased to state :

(a) the number of Indian workers who have gone to Gulf Countries for employment by the end of December, 1985 ;

(b) whether Government propose to formulate a policy to regulate and safeguard the interests of Indians going to Gulf countries for employment ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA) : (a) Total number of Indian workers who have gone for employment

to the Middle East between 1981 and December, 1985 is approximately 11,03,957.

(b) and (c). The Emigration Act, 1983 regulates the emigration of workers through registered Recruiting Agents. Service charge payable by an intending emigrant is subject to a maximum of Rs. 1,500/-. The certificate of registration is liable for suspension/cancellation and bank guarantee can be forfeited for committing malpractices. Emigration clearance is granted on the basis of documents attested by Indian Missions.

Loss of Land by D.D.A.

3660. DR. SUDHIR ROY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether it is a fact that the D.D.A. will lose 19,000 acres of land by September, this year as the due notice period for acquisition will lapse by then ;

(b) whether it is a fact that another 12,000 acres of land may be lost in July, 1987 in this way ; and

(c) if so, the steps contemplated by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). No, Sir. The Competent Authorities are trying to frame awards well-in-time.

(c) Acquisition proceedings are in progress and many awards are under the process of being framed by the due date.

Draw of Lots by Cooperative Groups Housing Societies

3661. SHRI KAMAL CHAUDHRY : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether there are Rules and/or Directives issued by Registrar Cooperative Societies, Delhi that flats constructed by the Cooperative Group Housing Societies in Delhi should be allotted by draw of

lots to be held by D.D.A. in the presence of members of the society and representatives of Registrar/Cooperative societies ;

(b) whether any complaints have been received against Societies which have violated such Rules and Directives and held draws for allotment of flats themselves ; and

(c) if so, the names of erring Societies and the action taken against them ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) (a) Yes Sir.

(b) Yes, Sir.

(c) The following Societies have violated the rules for not conducting draw of lots with prior approval of Delhi Development Authority and the Registrar, Cooperative Societies :-

- (i) Madhuban Coop. Group Housing Society Ltd.
- (ii) Dr. Zakir Hussain Coop. Group Housing Society Ltd.
- (iii) Kangra Adarsh Coop. Group Housing Society Ltd.
- (iv) State Bank of India Subordinates Staff Coop. Group Housing Society Ltd.
- (v) Anand Lok Coop. Group Housing Society Ltd.
- (vi) Central Government Services Coop. Land and Group Housing Society Ltd.

The Registrar, Cooperative Societies, Delhi Administration has initiated action against the defaulting societies under relevant sections of the Delhi Cooperative Societies Act, 1972.

Higher Consultancy Charges by Private Architects

3662. DR. V. RAJESHWARAN :

SHRI N. SUNDARARAJ :
SHRI C.P. THAKUR :

Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Central Vigilance Commission in their report in 1982 had pointed out certain irregularities in the consultancy contracts given to private architects and had recommended that as far as possible the execution of work be entrusted to the established Engineering Departments such as CPWD ;

(b) whether it is a fact that the Chairman and Managing Director of HUDCO has been officially advocating the privatisation of architectural planning and designing in the Central PWD ;

(c) whether it is also a fact that higher consultancy charges have also been recommended ; and

(d) if so, the action proposed to be taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) Yes, Sir. The observations made by CVC relate to Civil works undertaken by autonomous bodies and public sector undertakings.

(b) to (d). The Chairman and Managing Director, Housing and Urban Development Corporation (HUDCO) as made certain suggestions in this regard. These require detailed examination.

ILO Resolution and Conventions

3663. SHRI AJOY BISWAS : Will the Minister of LABOUR be pleased to state :

(a) whether India, being the member of International Labour Organisation, has not ratified most of the recommendations and conventions of International Labour Organisation ;

(b) the number of recommendations and conventions framed by International